

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2567

ANSWERED ON:05.08.2015

Ban on Appointment of Staffs

Somaiya Dr. Kirit

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether there is a ban for appointment of those personnel, formal as well as informal including Gazetted and Non-Gazetted in Ministers' Offices who have worked previously in Minister's Office during UPA-I and II;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government will review the actual position and take steps to implement the instructions issued in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a) & (b): Due to administrative requirements, the Government has issued guidelines that any officer/ official/private person, who has worked earlier in the personal staff of a Minister, may not be appointed in the personal staff of Ministers in the present Government. Subsequently, certain relaxations, have been given according to which the said guidelines shall apply only in respect of Private Secretary, Officer on Special Duty, Additional Private Secretary, Assistant Private Secretary and First PA who have worked in the Personal Staff of any Minister for any duration during the last 10 years which is to be reckoned from 19.06.2014.

(c) & (d): The instructions have been issued as per the administrative requirements. At present, there is no proposal to review the instructions.

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